

Constitution of Benches at Lucknow Bench of the Court with effect from 11th of July, 2011

1	Hon. Pradeep Kant, J. s Hon. Ritu Raj Awasthi, J. s s s s ss s	Free Public Interest Litigation (Civil), Service Writ and the Writ arising out of proceeding u/ 29 of State Financial Corporation Act, and Writ relating to Land Acquisition (except relating to Toll on River Bridge in U.P.) for Order, Admission and Hearing including Bunch case. At 2:00 p.m.: Starting from the oldest case of the above category for Order, Admission and Hearing including Bunch case. Thereafter : Final Hearing of the matter starting from oldest of this category. Hon. Pradeep Kant, J. s (On Friday at 3.15 p.m.) Expedite Application and Matter U/ 11 of Arbitration and Conciliation Act, 1996.
3A	Hon. Ritu Raj Awasthi, J. s (On Friday at 3.15 p.m.)	Oldest Misc. Writ for Hearing.
2	Hon. Uma Nath Singh, J. s Hon. Anil Kumar, J. s s s s ss s	Free Special Appeal, Environmental Matter, Misc. Writ and Writ relating to Mine and Mineral for Order, Admission and Hearing including Bunch case. At 2:00 p.m.: Cases of the above category starting from oldest for Order, Admission and Hearing including Bunch case. Thereafter : Final Hearing of the matter starting from oldest of this category.
3	Hon. A. Mathen, J. s Hon. V.K. Dixit, J. s s s s s s s s ss s s	Free Public Interest Litigation (Criminal), Contempt Appeal, All Criminal Appeal including Government Criminal Appeal and matter u/ 378(4) Cr.P.C., Appeal arising out from POTA, Criminal Revision for Order, Admission and Hearing including Bunch case. At 2:00 p.m.: Criminal Appeal for Bail/order upto the year 2005 for order and admission. Thereafter : Final Hearing of Criminal Appeal from the year 1980 to 1985 and Criminal Appeal in which accused persons are in custody including Capital sentence case chronologically as per the number of the matter assigned.
4	Hon. Devi Prasad Singh, J. s Hon. Dr. Satish Chandra, J. s s s s s s ss s	Free Writ relating to Tax Matter, Excise, Central Taxation, Income Tax Appeal and Reference and Writ relating to Recovery, including Tax recovery matter, F.A., F.A.F.O.' and Family Court Appeal for Order, Admission and Hearing including Bunch case. At 2:00 p.m.: Cases of the above category starting from oldest for Order, Admission and Hearing including Bunch case. Thereafter : Final Hearing of the matter starting from oldest of this category.

5	<p>Hon. Rajiv Sharma, J. s Hon. S.C. Chaurasia, J. ss</p>	<p>Fresh Habeas Corpus Writ , Criminal Writ and Criminal Contempt for Order , Admi ion and Hearings including Bunch Ca e .</p> <p>At 2:00 p.m. : Criminal Appeal for Bail/order of the year 2006 and 2007 for order and admi ion.</p> <p>Thereafter : Final Hearing of Criminal Appeal from the year 1979 to 1985 and Criminal Appeal in which accused persons are in custody including Capital sentence case chronologically as per the number of the matter assigned.</p>
6	<p>Hon. S.S. Chauhan, J. s</p>	<p>Fresh Major Bail Applications (iss Bail Application u/ 302, 304, 304-B and 396 IPC) for Order , Admi ion and Hearing and Criminal Appeal for the year 2003 and 2004 for Hearing.</p> <p>AND</p> <p>Fresh Application u/s 482, Criminal Revision , Criminal Writ , Habeas Corpus Writ and Matter u/ 407 Cr.P.C. for Order , Admi ion and Hearing including Bunch Ca e and Criminal Appeal from the year 2005 for hearing.</p> <p>At 2:00 p.m. : Major Bail upto the year 2009 for order and cases related to rape, murder, kidnapping and dacoity for Order , Admi ion and Hearing including bunch ca e .</p> <p>AND</p> <p>Criminal Revision and application u/ 482 Cr.P.C. starting from oldest for Order , Admi ion and Hearings including Bunch Ca e .</p> <p>Thereafter : Final Hearing of matters starting from the oldest of this category.</p>
7	<p>Hon. Shri Narayan Shukla, J. s</p>	<p>Fresh Service Writ relating to Government Service for Order , Admi ion and Hearing including Bunch ca e .</p> <p>AND</p> <p>Fresh Service Writ other than Government Service, all Fresh and Limited matters under Industrial Dispute Act and all matters under Labour Law Enactments for Order , Admi ion and Hearing including Bunch Ca e .</p> <p>At 2:00 p.m. : Cases of the above category starting from oldest for Order , Admi ion and Hearing including Bunch ca e .</p> <p>Thereafter : Final Hearing of matters starting from the oldest of this category.</p>
8	<p>Hon. Shabihul Ha nain, J. s</p>	<p>Fresh Civils Contempt, Mi c. Writ including under Article 227 of the Constitution of India (except arising out of CPC) and Writ relating to Educational and Society Matter for Order , Admi ion and Hearings including Bunch Ca e</p> <p>AND</p> <p>Fresh Matter under Article 227 of the Constitution of India arising out of CPC and Rent Control Writ for Order , Admi ion and Hearings including Bunch Ca e .</p> <p>AND</p> <p>Fresh Application upto the stage of winding up proceeding under Section 439 of the Companies Act, 1956, F.A.F.O.' , Civil Revision , Testamentary, Writs relating to Tax, Excise and Central Taxation for Order , Admi ion and Hearing including Bunch Ca e .</p> <p>At 2:00 p.m. : Cases of the above category starting from oldest for Order , Admi ion and Hearing including Bunch ca e .</p> <p>Thereafter : Final Hearing of matters starting from the oldest of this category.</p>

9	<p>Hon. A h wasi Kumar Singh, J. s</p> <p>s</p> <p>s s</p> <p>s ss</p> <p>s</p> <p>s s</p> <p>s</p>	<p>Fresh all Bail Application (except u/ 302, 304, 304-B and 396 Cr.P.C) for Order , Admi ion and Hearing and Criminal Appeal for the year 2001 and 2002 for hearing.</p> <p>AND</p> <p>Fresh Criminal Appeal including Bail and matter u/ 378 Cr.P.C. for Order , Admi ion and Hearing including Bunch Ca e AND Criminal Appeal upto the year 2000 for Hearing.</p> <p><u>At 2:00 p.m.</u> : Minor Bail upto the year 2009 for order and <u>criminal appeals related to punishment upto two years</u> for Order , Admi ion and Hearing including Bunch ca e .</p> <p>AND</p> <p>Criminal Appeal for Bail/order and <u>criminal appeals against acquittal in complaint cases</u> for Order , Admi ion and Hearing including bunch ca e .</p> <p><u>Thereafter</u> : Final Hearing of matter s tarting from the olde t of thi category.</p>
10	<p>Hon. D.K. Asora, J. s</p> <p>s</p> <p>s s</p> <p>s s</p> <p>s s</p> <p>s ss</p> <p>s</p>	<p>Fresh Writ relating to consolidation, U.P.Z.A. and L.R. Act, Land Revenue Act, arising out of order passed by Board of Revenue, Ceiling of Land for Order , Admi ion and Hearing including Bunch Ca e</p> <p>AND</p> <p>Fresh Fir t Appeal , Second Appeal and all civil matter cognizable by Single Judge for Order , Admi ion and Hearing including Bunch Ca e .</p> <p><u>At 2:00 p.m.</u> : Ca e sof the above category tarting from olde t for Order , Admi ion and Hearing including Bunch ca e .</p> <p><u>Thereafter</u> : Final Hearing of matter s tarting from the olde t of thi category.</p>

CHIEF JUSTICE
04-07-2011